In The Central Administrative Tribunal Jaipur Bench, Jaipur

QA./TA/MP. No...../199

Union of India & Anr. Versus Smt. Hoora

Date of Order

e.

Orders

30.3.95

MA 136/95 (OA 51/94)

Mr. M.Rafiq, counsel for Union of India & Anr. Mr. S.Kumar, counsel for Smt. Hoora.

Heard. This is an MA praying that the time granted in the judgement dated & 7.12.94 in OA 51/94 be extended for a further period of three months since the Railway Administration is taking steps to approach the Railway Board. New Delhi, for filing a SLP before the Hon ble Supreme Court. Time pranted already granted by the Tribunal to the respondents for implementing the order has not yet expired.

This application is, therefore, premature and is dismissed.

(O.P. SHARMA !)
MEMBER (A)

CALMAN (GOPAL PRISHNA) MEMBER (J)

Sim

Certifica A. J. AIPUR

Certifica A. F. Taken & The Case is

Required Programment To Record.

(117)

Sali 3/1 Good Section Officer (Judicial)